

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-96(ND)/2017

IN THE MATTER OF:

M/s. Dinesh Kumar Jalan & Ors. Applicant/petitioners

Vs.

M/s. Prestige City Developers Pvt. Ltd. & Ors.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 20.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**


For the Applicant/petitioner :

For the Respondent : Mr. Dinkar Singh, Advocate

ORDER

Reply to the petition has been filed. Rejoinder may be filed within two weeks with a copy in advance to the Counsel for the respondent.

List for arguments on 18th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)